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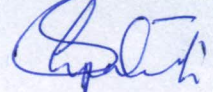
NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P No.414/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>th</sup> November 2017, 10.30 A.M

Name of the Company	Shree Balaji Natural Resources & Power (P) Ltd & Anr-Vs-ROC, Cuttack (Odisha)		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1	SANKAR KUMAR RATNAIK, Petitioners PCS		 10.11.17
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ORDER

Ld. Counsel for the petitioner is present.

This is an appeal under section 252(3) of the Companies Act, 2013 against the order passed by the Registrar of Companies, Cuttack, Odisha. Office is directed to register all cases under section 252 of the Companies Act, 2013 as an appeal and give the appeal number registered as above.

Petitioner is directed to serve copy of the petition on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and Registrar of Companies, Cuttack, Odisha.

Regional Director, Eastern Region and Registrar of Companies, Cuttack, Odisha are directed to file their detail paragraphwise reply within



30 days from the date of receipt of the petition. Petitioner is to file affidavit of service within 7 days from today.

List on 22/12/2017.

Urgent certified copy of the order may be issued to the petitioner upon compliance of all requisite formalities.



(Jinan K.R.)  
Member (J)



(Vijai Pratap Singh)  
Member (J)